

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.121/2024 IN CP (IB) No.57/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>OMKARA ASSETS RECONSTRUCTION PVT. LTD. V/S MADHUSUDAN MOTORS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ravi, Proxy for Sh. Rahul Kapoor, Adv. : *For the FC/ Applicant*

Sh. Rahul Agarwal, Adv. : *For the Corporate Debtor*

**ORDER**

- 1.** Ld. Proxy Counsel, Sh. Ravi is present through VC on behalf of the Financial Creditor and states that the rejoinder to the amendment application *i.e.* IA No.121/2024 has been filed, wherein the change of date of default has been sought to be made. The advance copy of the said rejoinder has already been served upon the Corporate Debtor. He further seeks an accommodation for arguing the matter on the ground that the learned arguing counsel for the Financial Creditor is not available today.
- 2.** Ld. Counsel representing the Corporate Debtor on the other hand objects to the adjournment being sought on behalf of the Financial Creditor.
- 3.** However, in view of the request made by the Ld. Proxy Counsel representing the Financial Creditor, we adjourn this matter for 14<sup>th</sup> May, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**1<sup>st</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*